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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 05/12/2016 AT 02.30 PM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

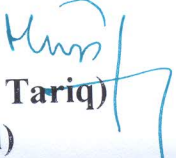
APPLICATION NUMBER :
PETITION NUMBER : TCP/177/2016
NAME OF THE PETITIONER(S) : Ozhukil Padinjarepet Achuthan Kutty Shanthi & 8 others
NAME OF THE RESPONDENT(S) : M/s Punajani Securities Limited & 11 others
UNDER SECTION : 397/398,

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
|-------|-------------------|-------------|-----------|

| REPRESENTATION BY WHOM | | | |
|------------------------|---|--|---|
| 1) | HEMA SRINIVASAN MOHAMED JAVED SHERIF | COUNSEL FOR APPLICANTS IN CA 3 OF 2015 |  |
| 2. | Ar. Sridharan | Counsel for Petitioners |  |
| 3. | S. P. murali Krishnan | Counsel for Respondents R ₁ of R ₁₂ |  |

ORDER

Counsel representing petitioner present. Counsel for R1 & R12 and counsel representing R2 to R11 are present. Counsel representing R2 to R11 submitted an application that contained a prayer for appointment of Administrator. It has been seen from the record that the matter is already posted for final hearing. Further similar pleadings are there in the counter of respondents. Therefore, it seems appropriate that alongwith final hearing the issue of appointment of administrator may also be argued. Accordingly, both the parties are directed to submit their final arguments. Put up on 04.01.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)